

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 158 OF 2017 & IA NO. 575 OF 2018

&

APPEAL NO. 316 OF 2017

Dated : 4th October, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matters of :

APPEAL NO. 158 OF 2017 & IA NO. 575 OF 2018

Adani Power (Mundra) Limited

.... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Hemant Singh

Counsel for the Respondent(s) : Mr. G. Umapathy
Mr. Aditya Singh for R-2 & 3

APPEAL NO. 316 OF 2017

Uttar Haryana Bijli Vitran Nigam Ltd. & Anr.

.... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. G. Umapathy
Mr. Aditya Singh

Counsel for the Respondent(s) : Mr. Hemant Singh for R-2

ORDER

As agreed by the learned counsel for the parties, list these matters for hearing on **16-11-2018**.

(S.D. Dubey)
Technical Member
tpd/js

(Justice Manjula Chellur)
Chairperson